



**PUBLIC ACCOUNTS COMMITTEE
(2012-14)**

SIXTY-NINTH REPORT

(LEGISLATIVE ASSEMBLY OF GOA)

**Report of the Public Accounts Committee on the Report of the Comptroller and
Auditor General of India for the year
2006-07**

LAID ON THE TABLE OF THE HOUSE

ON 19TH AUGUST, 2014

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY COMPLEX
PORVORIM – GOA**

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**COMPOSITION OF THE
PUBLIC ACCOUNTS COMMITTEE**

(2009 - 11)

CHAIRMAN

SHRI MANOHAR PARRIKAR

MEMBERS

**SHRI FRANCIS D'SOUZA
SMT VICTORIA FERNANDES
SHRI FRANCISCO SILVEIRA
SHRI AGNELO FERNANDES
SHRI DAMODAR NAIK
SHRI PANDURANG DHAVALIKAR**

GOA LEGISLATURE SECRETARIAT

**SHRI N. B. SUBEDHAR, SECRETARY
SHRI UDAY BICHOLKAR, COMMITTEE OFFICER
SMT CELIZA FERNANDES, UNDER SECRETARY**

(iii)

**COMPOSITION OF THE
PUBLIC ACCOUNTS COMMITTEE**

(2012-14)

CHAIRMAN

SHRI DIGAMBAR KAMAT

MEMBERS

SHRI ANTANASIO MONSERRATE

SHRI FRANCISCO PACHECO

SHRI NILESH CABRAL

SHRI KIRAN KANDOLKAR

SHRI GLENN TICLO

SHRI LAVOO MAMLEDAR

GOA LEGISLATURE SECRETARIAT

SHRI N. B. SUBEDHAR, SECRETARY

SHRI UDAY BICHOLKAR, COMMITTEE OFFICER

SMT CELIZA FERNANDES, UNDER SECRETARY

(iv)

INTRODUCTION

I, the Chairman of the Public Accounts Committee (2012-14) of the Sixth Legislative Assembly of the State of Goa having been authorised by the Committee to submit the Report on its behalf, present this Sixty Ninth Report of the Committee on the Audit Paras reflected in the Report of the Comptroller and Auditor General of India for the year 2006-07.

During its ten sittings of the Public Accounts Committee considered the explanation of the Departments in respect of Memorandum of Important points on paras reflected in the Reports of the Comptroller and Auditor General of India for the year 2006-07.

The minutes of the meetings are at Appendix “I” to “X”. After careful consideration, the Committee formulated its recommendations, which are embodied in the Report. The draft report was considered and adopted by the Committee at its meeting held on 11th August, 2014. Minutes of the meeting are at Appendix XI.

The Committee is grateful to Ms. Devika, Accountant General, Audit, Porvorim, Shri. C. P. Ajitkumar, Sr. Audit Officer and Shri S.K.S. Nampoodiry Sr. Audit Officer for their valuable guidance rendered to the Committee.

The Committee also places on record the cooperation extended to the Committee by Shri N. B. Subhedar, Secretary, Shri Uday D. Bicholkar, Committee Officer, Smt. Celiza Fernandes, Under Secretary, Smt. Nikita Baadkar, Section Officer and all the concerned staff of the Legislature Secretariat and commends their contribution towards the Report.

**ASSEMBLY HALL
PORVORIM, GOA
DATED: 11TH AUGUST, 2014**

**SHRI DIGAMBAR KAMAT
CHAIRMAN**

HOUSING DEPARTMENT

4.1.1 Loss of ₹ 6.70 crore in disposal of land at Reis Magos

Failure of the Board to adopt the Market rate while disposing land at Reis Magos resulted in a loss of ₹ 6.70 crore to the Board, in addition the sale was in contravention to the Forest Conservation Act, 1980.

A comment was made in para 7.5 of the Audit Report for the year ended 31 March, 2000 regarding idle investment of ₹ 1.22 crore on land acquired at Reis Magos for Housing Projects, as the land could not be utilized pending clearance from the Forest and Environment Department of Government of India.

A further scrutiny (February, 2007) revealed that the State Advisory Group of the Forest Department of the State Government had recommended (August 2005) diversion of these 67, 090 square meters of private forest land at Reis Magos, for implementation of Housing Schemes of Goa Housing Board (Board). Thereupon, the Chief Conservator of Forest had referred (January 2006) the matter to the regional office of the Ministry of Environment and Forest, Government of India, Bangalore.

Sr. No.	Name of Tenderer	Quoted rate Per sq. mtr (₹)	Amount (₹ in crore)
1.	M/s. Mahadev Homes. Ulhasnagar	501	3.36
2.	Online Multitrade Pvt. Ltd, Fort, Mumbai	453	3.04
3.	M/s. Paramount Buildwell, Pvt. Ltd, Mumbai	471	3.16
4.	M/s. Pastina Holiday Home	399	2.68

	Pvt. Ltd, Dona Paula Goa		
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Meanwhile the Board decided (October 2005) to dispose of the land by calling tenders by giving wide publicity. The Board fixed (August 2006) the minimum offset price of ₹ 450 per square meters for sale of this land. The Board invited (1 September, 2006) tenders for the sale of these property and the tender notice was issued only in two locals newspapers. A copy of the letter to Government of India for diversion of land was also incorporated in the detailed tender documents. In response four tenders were received as below:

The Board accepted (September 2006) the highest offer of Mahadev Homes for ₹ 3.36 crore and directed (13 October 2006) the firm to pay the amount within 90 days full payment was effected within the stipulated period and the sale deed was also executed (March 2007).

Audit scrutiny revealed the following:

- As per Section 2(iii) of the Forest Conservation Act, 1980 no Forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or authority or Corporation or other organization not owned, managed or controlled by the Government, without prior approval of the Central Government. The Goa Housing Board however, did not obtain the approval of the Central Government before selling this Forest land to a private party. Thus, the sale of Forest land was done in contravention of the provision contained in the Forest Conservation Act.
- The normal condition for eligibility to apply was “any person residing in Goa for the last 15 years or any registered firm or Company registered in the State of Goa for last ten years”. However in this particular case the same was modified to include all citizen of India. Even though all citizens of India where eligible to apply, the Board did not give wide publicity to the tender by publishing the tender notice in all India newspapers. The Board published the notice inviting tenders only in two local newspapers, restricting the publicity for the tender.
- All the four applications for the tender forms, three from Mumbai and one from Panaji, were received on the date (18 September, 2006) of issue of tenders. Pastina Holiday Home, Dona Paula, furnished the required Earnest Money Deposit of ₹

20.00 lakh in the form of cheques though it was to be furnished by Demand Draft the tender was not rejected, as required and was taken into account for comparison of bids.

- A scrutiny of the tender application forms and the tender forms submitted indicated that the person who has signed the request for tender form for Mahadev Homes and one who has quoted the rate and signed the tender form, for Paramount Buildwell was one and the same. Further the person who had filed the tender forms for Pastina Holiday Home, and the person who signed for Mahadev Homes, as partner, forwarding (December 2006) part payment of ₹ 50.00 lakh was also one and same, indicating connection between the parties and possible collusive or cartel bidding.
- While fixing the minimum offset price of ₹ 450 per square meter, the Board had assessed the cost of land at ₹ 414 per square meter taking into account, the cost of acquisition of the land in March 1998 plus interest and establishment charges. According to the sale statistics in the Reis Magos village as per the records of the Mamlatdar, Bardez, the transactions had taken place at the rates ranging from ₹ 1,000 per square meter (September 2003) to ₹ 1,500 per square meter (July 2006) showing increasing price trend. The sale of this land in October 2006 at ₹ 501 per square meter at marginal increase from cost price without ascertaining the prevailing market rate was not in the financial interest of the Board. Taking into account the rate of ₹ 1,500 per square meter the loss to the Board works out to ₹ 6.70 crore, on this land deal.

The Department stated (August 2007) that the Board normally issues any advertisement in local newspapers only and the offer of Pastina Holiday Home was considered inadvertently. The reply is not tenable as the normal condition for eligibility to apply was modified, the tenders should have been published in all India newspapers as well.

The Department further stated that the land cost published by Government (June 2003) at Reis Magos was ₹ 500 per square meter only and hence no loss was incurred by the Board. The reply is not tenable as the Board had not considered the increasing trend in the land cost and the market rate while fixing the minimum offset price of ₹ 450 per square meter.

Department in its written reply stated that the Board normally issues any advertisement of what so ever nature in local newspaper only. In the instant case also the publicity was given in the local newspaper namely Gomantak and Navhind Times which are popular in the State of Goa. The decision of the Board to dispose off the land was taken in its 382nd meeting held on 26/10/2005. Subsequently, it was advertised in the local newspaper incorporating the conditions that the eligibility of applying for the tender form to any person residing in Goa for the last 15 years or any registered firm or Company registered in the State of Goa for the last ten years. In response to these advertisement dated 2nd December, 2005 only three persons purchased the tender forms but not submitted the tenders. However, to dispose off the land this terms and conditions were relaxed for all the citizen of India to apply and to get more response. This terms and conditions were also approved by the Board in its 387th meeting held on 11/8/2006 and subsequently by the Government.

2. Pastina Holiday Home had furnished the EMD of ₹ 20.00 lakh in form of cheque. His name was inadvertently considered in the comparative statement. M/s. Pastina Holiday Homes Pvt. Ltd. Dona Paula was not the highest bidder as such it makes no difference even their names is included in the comparative statement.
3. As regards signing of applications forms and the tenders forms submitted indicated that the person who had signed the request for the tender form for Mahadev Homes and who has quoted the rate and signed the tender form for Paramount Buildwell was one and the same. Further, the person who had filled the tender forms for Pastina Holiday Homes and person who signed for Mahadev Homes are partners. In this respect it is to mention that the matter has been enquired with M/s. Mahadev Homes and Paramount Buildwell and found that the Paramount Buildwell was having special power of Attorney of Mahadev Homes authorizing to represent on his behalf and hence he must have been represented by Paramount Buildwell. M/s. Mahadev Homes have submitted the copy of Power of Attorney and special power of attorney, by virtue of this power of attorneys they must have been authorized to represent to pay for and collect copy of tender document, to discuss and negotiate terms and conditions to deposit cheques for payment etc.

4. The Board could not develop the land at Reis Magos as the same was declared as private Forest. The Audit was constantly pointing out that the investment made to purchase this land was idle investment. The Board has perused the matter with the Forest Department to obtain clearance but it could not succeed in getting the same. From the meeting held by the State Advisory Board of the Forest Department revealed that getting clearance is a time consuming and lengthy and it was not sure in getting the clearance from the Ministry of Environmental and Forest as per the guidelines issued by the honorable Supreme Court. The Government has also made attempts to include this land in the master plan of Reis Magos Fort of Tourism Department. When the file was moved to the Government for getting Government approval for sale of land, the Secretary (Housing) put his remarks stating that “approval of honorable Chief Minister may also be obtained that the land in questioned has private Foresting”. After the approval of than the Housing Minister and than honorable Chief Minister who was also the Forest Minister had desired to see the ground plan of the property and surrounding area. Accordingly the inspection of the site along with officials of the Tourism Department visited and they have replied that “their proposal have been dropped on ground that land is Private Reserved Forest and also no development area”. The than honorable Chief Minister who was also Forest Minister approved the proposal to sell the land, since the property is not near the Fort. Accordingly the Government has approved the proposal vide letter No. 2/23/2005-HSG/175 dated 13/7/2006. the matter has been placed before the Board in its 387th meeting held on 11/8/2006 and decided to sell the land as per the terms and conditions proposed with minimum offset price of ₹ 450 per square meter after seeing the first calculation prepared by technical officials of the Board. Under Section 58 of Goa Housing Board Act states that ‘the Board may retained these sell exchange or otherwise dispose off of any land building or other property vesting in it’. The land was sold by calling tenders by getting approval from the Government at rate of ₹ 501 per square meter which was highest bid quoted by M/s. Mahadev Homes vide letter No. 2/36/2005-HSG/214 dated 10/10/2006. the sale statistics obtained from the Mamlatdar showing the land price ranging between ₹ 500 to ₹ 1166 pertains for small plots ranging area from 280 square meters to 1300 square

meters of developed plots. The land sold by the Board is vast land admeasuring more than 6 Hector which is also undeveloped land and covered under private forest. The rate of developed land and small plots cannot be compared with the undeveloped lands. The Revenue Department has fixed the rate of land at different places of Goa and published in official gazette in Extra Ordinary Series I No. 12 dated 19/6/2003 prescribing the land cost of Reis Magos is fixed as ₹ 500 for undeveloped land. It is therefore stated that by selling at the rate of ₹ 501 per square meters the Board has not incurred loss as observed by the Audit, on the contrary it has gained by disposing the land, otherwise it would have been an idle investment as pointed out by the Audit.

The Committee observed that the reply given by the Department i.e. replies dated 10.8.2007 and 16.11.2007 were incorporated in the draft para with rebuttal. The present explanation is also almost same as the earlier replies dated 10.8.2007 and 16.11.2007.

The Committee directed the Housing Department to carry out the inspection along with officials of Forest Department and Town and Country Planning of the site under Survey No. 55/1 of Reis Magos Village and report should be give to the Committee.

In this regard the Department carried out the inspection along with officials of Forest Department and Town and Country Planning and noticed that construction is going on in the Survey No. 53 which is adjacent to the Survey No. 55/1.

The Committee observed that there seems a prima facie case of manipulation and possible fraud in the tendering and subsequent award procedure concerning the private forest land at Reis Magos. This has taken place with the connivance of Government Officials as the advertisement appearing in the newspapers does not inform the general public of possible diversion of land in question, which would have effectively raised the value of the land, thereby increasing the revenue to the Government. It also observes that the tendering procedure was faulty in so much that there seems to be cartelization by the tendering parties, which should have been noticed during scrutiny at the time of accepting the tenders. Also the EMD draft of ₹20.00 lakh of M/s. Online Multitrade Pvt. Ltd., being the 3rd lowest bidder was refunded to Mr. Urban Nunes,

without proper authorization and only on the verbal instruction of the then Executive Engineer PWD, even before finalization of award of the tender. It points out that all applications for the tender forms were made with reference to the advertisement in the Gomantak Times on 31st August, 2006 which was prior to the actual appearance of the advertisement on 1st September, 2006. The Chairman further observed that as per initial information from the Registrar of Companies, M/s. Onlinetrading was registered on 31st March, 2007 where as the EMD of ₹ 20.00 lakh vide draft no. 14974 of HDFC was submitted in September, 2006.

In view of the prima-facia fraud made out, the Committee directs Chief Secretary and Chief Vigilance Commissioner to conduct further investigations for fixing the accountability in the matter and take steps to recover the loss to the Housing Board and compliance report be submitted to the Committee.

EDUCATION DEPARTMENT

4.2.3 Avoidable expenditure of ₹ 1.22 crore on printing of text books.

The Board awarded the work of printing of text books for the year 2006-07 to the second lowest bidder by flouting the tendering procedures resulting in extra expenditure of ₹ 57.38 lakh. It also issued the work order to the same firm for printing for the year 2007-08 without tenders resulting in similar extra liability of ₹ 64.71 lakh.

In order to have better coordination in procurement/printing and distribution of school text books the Government entrusted (November 2005) the work of printing of books from Std I to XII to Goa Board of Secondary and Higher Secondary Education (Board) from the academic year 2006-07 onwards. Accordingly, the Board called for tenders in January 2006 and received (20 January, 2006) three offers. The offer of M/s. Goa Books and Allied Projects Manufacturers and Distributors Co-operative Society Ltd. (Goa Books) who quoted ₹ 11.75 paise per page for multi-colour and ₹ 9.75 paise per page for single colour was the first lowest and that of M/s. Holy Faith International Pvt. Ltd. (Holy Faith) the second lowest with the rates of ₹ 18.50 paise per page for multi-colour and ₹ 16.50 paise for single colour. The offer of M/s Holy Faith was however, accepted by the Board after negotiations at the rates of ₹ 18.50 paise for four colour page, ₹ 16.00

paisa for two colour page and ₹ 14.00 paisa for single colour page and work order was issued on 24 April, 2006 for printing.

As the text books for all students of Government and Aided schools from Std I to VIII were to be distributed free of cost, the books were delivered by the agency to the Director, Sarva Shiksha Abhiyan who distributed these books to the students. Hence the bills submitted by the agency for the printing of books for Std I to VIII were passed on by the Board to the Director, Sarva Shiksha Abhiyan for verification and payment. As against the bills totaling to ₹ 2.01 crore submitted by M/s. Holy Faith the payment made by the Director so far was ₹ 1.87 crore (June 2007).

Audit scrutiny revealed that:

- Both the firms had not submitted Earnest Money Deposit (EMD). Goa Books however stated that being a co-operative society they were exempted from submission of EMD. The Board obtained the EMD from Holy Faith subsequently, and their negotiated offer which was much higher than the rates offered by Goa Books, was accepted. There is nothing on record to show that the Board asked Goa Books to submit EMD subsequently as was done in the case of Holy Faith. The acceptance of higher offer of M/s. Holy Faith in relaxation of the tender conditions vitiated the tendering process and was not in the financial interest of the Board. This resulted in extra expenditure of ₹ 57.38 lakh on the total number of books ordered for academic year 2006-07.
- According to the tender notice the size of the paper was prescribed as 20"x30". This requirement was fulfilled only by Goa Books in the initial offer. Holy Faith quoted for different size of paper. Still M/s. Holy Faith was called for negotiation and size of the paper was change subsequently to 23"x36" according to the printer's requirement. In fact M/s. Sheth publishers, a regular printer of the Board, who did not participate in the tender, represented (19 January, 2006) that if the precondition of 20"x30" size of paper was waived, they also could participate in the tender. The changes in the tender conditions should have been communicated to all and fresh quotes obtained. Changing the conditions of the tender after

submission of offers amounted to undue favour to Holy Faith and made tendering process non-transparent.

- None of the tenderers fulfilled all the conditions of the tender and initial offers of all the firms were not comparable. The Board could have re-tendered the printing work in January 2006 itself. Considering the time spent between the date of opening of tender (20 January, 2006) and date of issue of work order (24 April, 2006) there was enough time for re-tendering and obtaining fresh competitive rates. M/s. Digantha Mudrana Ltd., the printing firm for State Institute of Education during the years from 2002 to 2005, had offered (18 January, 2006) to do the work at ₹ 10.80 paise for multi-colour and ₹ 9.00 paise for single colour after 50% increase over their previous rates on account of increase in cost of paper and transportation. Considering that none of the tenderers have fulfilled the tender conditions on the date of opening the tender the Board could have considered their offer which would have reduced the printing cost to the extend of ₹ 67.52 lakh.
- It was also seen that the work order for printing of books for the academic year 2007-08 was also issued (24 October, 2006) to the same firm (M/s. Holy Faith) without tenders. As the Bank Guarantee of ₹ 20.00 lakh submitted by M/s. Holy Faith on 21 January, 2006 was discharged by the bank from 30 November, 2006 no security was available with the Board. Considering the higher rates of M/s. Holy Faith and absence of competitive offers in the year 2006-07, award of work without calling for fresh tenders for the academic year 2007-08, was not justified and would result in further extra expenditure to the tune of ₹ 64.71 lakh on the books ordered when compared with rates of Goa Books.

Hence acceptance of second lowest offer of M/s. Holy Faith flouting the conditions of the tender and disregarding the lower rates available from M/s. Goa Books and also from M/s. Digantha Mudrana, resulted in avoidable extra expenditure to the tune of ₹ 57.38 lakh on the printing of text books for the academic year 2006-07. By awarding the work to the same firm without tenders for the academic year 2007-08, the Board will have to bear the similar extra expenditure for ₹ 64.71 lakh during the academic year 2007-08 as well. Thus, failure to adhere to transparent and competitive

tendering process resulted in undue favour to M/s. Holy Faith at the extra cost of ₹ 1.22 crore to the exchequer.

The Board stated (August 2007) that the EMD was not specified in the tender notice and the change in the size of books was conveyed to the tenderers who had quoted the rates. The reply is not tenable as EMD as a percentage of total value was fixed in the tender notice and the change in size of books was not conveyed to the tenderers who had obtained the tender forms but not participated in the tendering due to pre condition regarding the size of books.

The Board further stated that Digantha Mudrana Ltd. offer was not considered as no time was left for negotiation as finalization of tender was a time bound work. The reply is not tenable as the Board was having sufficient time and the work order was issued only on 24 April, 2006.

Since the Board was asked to print the textbooks from Std. I-XII by the Government this was approved by the Board in its meeting dated 29/12/2005 under item No. 6(i). Subsequently in this month tenders were floated in National newspapers. The following parties collected tender forms viz.

- 1) Navditya and Packaging, Marcela
- 2) Macmilan India, Mumbai
- 3) Shet Publisher, Margao
- 4) Western Press
- 5) Shagun Offset Pvt. Ltd., Noida
- 6) The Goa Books and Allied Products Manufacturer and Distributors Co-Operative Society Ltd., Panaji.
- 7) Omega Offset, Belgaum
- 8) Pandit Prints, Kankauli
- 9) Bandekar Offset, Curchorem
- 10) Pranao Graphics, Curchorem
- 11) Holy Faith International Pvt. Ltd., Porvorim

The tenders were opened on 20th January, 2006. However only three tenderers applied, they were:

- 1) Holy Faith International Pvt. Ltd.
- 2) Pandit Packs & Prints
- 3) The Goa Books and Allied Products Manufacturer and Distributors Co-Operative Society Ltd., Panaji.

1. The amount of EMD was not specified by the Board in the tender notice since the pages of titles, based on which EMD could be fixed were not decided/finalized when tender notice was published. At the time of opening of tenders representative of only two tenderers i.e. Goa Books and Holy Faith were present. The two representatives were informed that they shall be required to be submit the EMD as soon as the amount of EMD is worked out. Goa Books refused to submit, Holy Faith agreed.

Exemption from submission of EMD being a Co-operative Society is not applicable to the Board, the Board being and autonomous body was also informed to Goa Books. Further Goa Books did not have the required machinery specially the Goa Books were lacking criteria for a class presses as define in the tender documents. Goa Books also did not satisfy several other conditions as specified in the tender documents. The Board did not want to take any risk and hence their tender was not considered. The Goa Books were called for discussion on this issue and at this meeting with Chairman they were informed that Holy Faith will be given the order to print the books, though Holy Faith International were second lowest because they had the required machinery as per the conditions in the tender documents as the same was visited by the Chairman on some previous occasion thereafter there was no representation from Goa Books.

In the past also Goa Books have participated in the tender floated by Goa Board and their rates were found to be lower. However, there order was not considered as Goa Books were not ready to give the EMD there was, thus, no relaxation of tender condition. After opening the tenders, whenever need was felt for adding certain conditions equal opportunity was given to all the tenderers whom had participated in the tendering process. The tender of Holy Faith was accepted since other tenderers who participated in the tendering process did not fulfill certain conditions, Incase the tenderers who did not fulfill the required conditions in the tender document were given flexibility/liberty it would mean that undue favour was shown to them, hence the question vitiating the tendering process does not arise. The conclusion of extra expenditure of ₹ 57.38 lakh on the total number of books ordered for academic year 2006-07 is, therefore, unfortunate.

2. Holy Faith along with Goa Books had fulfilled the requirement of the size as per the tender document and accordingly quoted for 20x30 sizes initially. Subsequently, since it was found that a few books of lower standards are to be printed in the size 23x36, which the Board was not aware of prior to publishing the tender as the lower classes are not under the Jurisdiction of the Board, all the tenders who had applied for the tender were asked to quote for 23x36 size. Thus no undue favour for any particular tender was shown incidentally Sheth Publishers inspite of giving wide publicity in national papers did not participate in the tendering process. No changes in the conditions of tender document were made. Only addition of one more size was done and communicated to all tenderers who had applied for the tender.
3. Based on response given at (1) and (2) above it is clear that out of three tenderers who applied only Holy Faith fulfilled all the conditions of tender documents. Hence need for re-tendering was not felt. More over time spent from date of opening of tender (20/1/2006) to date of issue of work order (24/4/2006) was of administrative nature.

The printing of textbooks was of urgent nature and the books were to be made available to the institutions before the commencement of the academic year 2006-07 Digantha Mudrana Ltd. did not participate in the tendering process of this Board inspite of wide publicity to that effect given in national papers. The letter dated 30/1/2006 of Digantha was received in the Board's Office on 20/2/2006 the Chairman then decided that there was very little time left for discussion with Digantha in view of the time bound work. Further in their letter dated 30/1/2006 they requested for an increase considering an increase of 30% for paper 20% increase in transportation, binding etc., this was not as per our tender document requirements. Further it was beyond our limit to work out the cost per page based on the information they had given in their said letter.

4. Bank guarantee for ₹ 20.00 lakh for printing work for the academic year 2007-08 is obtained from the printer and retained in the concern file.

Since the first agreement with Holy Faith was for three years, it was decided to follow the terms of this agreement. The procedure followed by Directorate of Education and SIE in respect of the agreement was also checked since earlier the printing of the textbooks of Std. I-IV

was carried out by the Director of Education and Std. V-VII by SIE Porvorim accordingly it was also decided that the Board may continue the contract for three years.

In view of above the observations made regarding failure to adhere to transparent and competitive tendering process resulting in undue favour to M/s. Holy Faith at extra cost of ₹ 1.22 crore to the exchequer is incorrect.

The Committee is still of the opinion that the tendering procedure could have been re-initiated since none of the parties had fulfilled the conditions of the tender document in toto. It also sees a gross lapse in the run up to the tendering procedure since no intimation with regard to the floating of tenders was sent to a previous supplier who had supplied at a much lower price. The Committee also observes that amending specifications of a tender after award of the same did not offer other suppliers a fair opportunity to bid, irrespective of whether they had bid for the tender or not. In the interest of transparency and cost control, the Committee recommends that the Department should resort to retendering rather than negotiating with the awardee of the tender. It also recommends that in future the tender forms should leave no loopholes for negotiations after awarding the tender. Also in the interest of saving Government money, a more practical system should be followed in terms of advertisement and if necessary individual intimation could be sent to previous supplier regarding tenders to be floated.

In view of the manipulation found in the tendering process further investigations should be conducted for fixing responsibilities and the compliance report to be submitted to the Committee.

TOWN AND COUNTRY PLANNING DEPARTMENT

4.3.2 Idle investment for ₹1.94 crore on construction of Mala Market Complex.

Poor project planning by NGPDA resulted in delay in execution of work on market complex at Mala, Panaji and consequent idle investment of ₹ 1.94 crore on incomplete work for over two years.

The North Goa Planning and Development Authority (NGPDA) had decided to construct a market complex at Mala, Panaji to release the pressure on the existing Panaji Municipal Market. The market was proposed to be constructed in two stages as Piling work and super structure work. The first stage Piling work was proposed to be taken up with the NGPDA's fund. The second stage of construction of super structure work was proposed to be taken up with the Government assistance.

The Piling work of the above project was awarded (August 1997) to Premier Builders, Panaji for ₹ 47.25 lakh. The work scheduled to be completed in March 1998 was not completed in time. The contract was terminated (December 2000) due to paucity of funds after completing a part of the work costing ₹ 41.38 lakh.

In order to complete the balance work the Government sanctioned (November 2001) grant in aid of ₹ 1.00 crore the administrative approval and expenditure sanctioned for the balance work of piling and super structure of the market costing ₹ 1.83 crore was granted by NGPDA in February 2002 and the work was awarded (February 2002) to the lowest pre-qualified tender at a tendered cost of ₹ 1.54 crore. The time period for completion of work was 360 days from the date of issue (4 February 2002) of work order. The NGPDA had also awarded (September 2003) the electrical installation work at a cost of ₹ 23.75 lakh and work for construction of Sulabh Sauchalaya (January 2004) at a cost of ₹ 7.15 lakh.

The NGPDA had requested (February 2004) the Government for sanction of additional fund to the tune of ₹ 85.00 lakh for the completion of the work and the Government sanctioned grant in aid of ₹ 40.00 lakh in November 2004. In spite of this the progress of these works was very slow and the Contractor stopped (January 2005) the work due to non payment of bills. The work was physically completed upto 85%. The expenditure incurred on the market complex upto January 2005 was ₹ 1.94 crore.

Audit scrutiny revealed that:

- The NGPDA had estimated in August 1996 the piling work cost at ₹ 22.67 lakh and the super structure cost at ₹ 84.88 lakh but the cost of Piling work increased to ₹ 47.25 lakh at the time of award of contract in August 1997. It was, therefore, clear that the estimated cost of super structure might also go up. The NGPDA, therefore, should have

- made a comprehensive project report indicating cost and funding pattern. In case, assistance from the Government was required, and approval for the project with assurance of funds should have been obtained from the Government by NGPDA. However, the NGPDA neither prepared a project report nor obtained an assurance in writing from the Government for funding. As a result of poor project planning, the piling work had to be stopped in December 2000, due to paucity of fund, after incurring an expenditure of ₹ 41.38 lakh.
- The Government sanctioned (November 2001) ₹ 1.00 crore for completing the complex. The administrative approval of the NGPDA indicated that the balance work of piling and super structure would cost of ₹ 1.83 crore. The NGPDA, without finalizing the funding for balance ₹ 83 lakh (₹ 1.83 crore-₹ 1.00 crore grant from the Government), went ahead with awarding the work since February 2002. The total cost of works awarded by it since February 2002 was ₹ 1.85 crore. As it had received only ₹ 1.00 crore from the Government, it again approached (February 2004) the Government for sanction of additional ₹ 85 lakh. The Government sanctioned ₹ 40 lakh in November 2004. The work therefore remained incomplete. Thus, the continued poor project planning by the NGPDA resulted in ideal investment of ₹ 1.94 crore in an incomplete market complex.
 - The NGPDA again approached (October 2005) the Government for additional fund of ₹ 56 lakh for completion of ground floor work. These was not acceded to and the Government directed (October 2005) NGPDA to complete the work of the ground floor of market complex in work all respect in the first instance and dispose off the shops by formulating a comprehensive scheme with due approval of the Government and the income derived from the sale of ground floor space should be utilized for completing the remaining work. The NGPDA framed a comprehensive proposal and forwarded (December 2005) to Government for approval and again requested (June 2006) Government for grant in aid of ₹ 56 lakh to complete the ground floor. The Government has neither communicated approval for the proposal nor sanctioned the additional grant in aid so far (May 2007). Thus, the project taken up in August 1997 still remains (May 2007) incomplete even after a lapse of almost 10 years and an expenditure of ₹ 1.94 crore.

The Department (August 2007) stated that though 85% of the work was completed, the market could not be put to remunerative use. The Department

further stated that proposal for additional funds had been forwarded to Government and the same was under consideration.

The Erstwhile PDA has proposed for construction of Mala Market Complex in the part of the land acquired for area development at Rue de Ourem, Mala Panaji. The Authority has carried out the area development and part piling work by spending ₹ 46, 22,225.00 from its own funds. Further due to paucity of funds contractor stopped the piling work as Authority deposited ₹ 130.00 lakh in the Court towards enhancement of rate of Neogi Nagar land in 1997 and around ₹ 160.00 lakh for Porvorim and Corlim land in the year 2000-01 therefore it was decided by the Authority In year 2000 to terminate the contract of piling work and restrict the scope of work upto area where piling work was completed and decided to take up the super structure work of Mala Market further the Authority decided to request for grant-in-aid from the Government for construction of super structure of Mala market initially the Government had sanctioned grant-in-aid for ₹ 1.00 crore in the year 2001 with this grant the Authority had started super structure work. The first phase of super structure was estimated to ₹ 1,83,11,000.00. The Authority asked for balance grant-in-aid from the Government in February 2004 as Authority had spent ₹ 85.93 lakh out of ₹ 1.00 crore by that time. However, the Government released only ₹ 40.00 lakh in November 2004.

Meanwhile the electrical work also tendered and awarded for ₹ 23,74,887.00 and construction of Sulabh Sauchalaya was awarded ₹ 7,14,918.00. The total project (Phase I) cost towards worked out to ₹ 1,85,02,503.00.

Further, Government directed vide letter No. 28/3/TCP/05/3127 dated 26/10/2005 that the Authority should complete the work of ground floor of the market in all respect in the first instant and dispose off the shops and commercial space by formulating a comprehensive scheme with due approval of the Government. It was also directed that the income derived from the sale of ground floor space should be utilized for completing the remaining work of the upper floor accordingly the Authority had framed the modalities for disposal of ground floor shops and stalls etc. and forwarded to Government for approval vide No. NGPDA / Mala Market / Disposal / 70 / 822/05 dated 21/12/2005. Further, reminder was also sent vide letter No. NGPDA/Mala Market/Disposal/70/1492/06 dated 22/8/2006 to peruse the

matter for approval of said modalities. However, the said modalities were not yet finalized by the Government.

Meanwhile in June 2006 Authority requested Government to issue grant-in-aid of ₹ 56.00 lakh in order to complete the ground floor and surrounding infrastructure works. However, Authority did not receive any grants.

The contractor stopped the work completely from January 2005 for non availability of funds. The contractor had also claimed enhanced rates for completion of the project due to increased in market rates and non payment of the work done by him.

Thereafter, the Authority resolved in its fifteenth Authority meeting held on 2/3/2007 to hand over the market complex to Cooperation of City of Panaji as they possess all the infrastructure and paraphernalia to look after the market complex. However, said proposal was also not materialized.

The financial position of the Authority was also not sound, as the Authority had deposited above ₹ 84.00 lakh in the honorable Court as the differential amount towards the enhancement of rate of Porvorim land acquisition in the year 2006.

In the year 2003 the Government directed the Authority vide letter No. 28/2/TCP/03/Part file/1344 dated 10/04/2003 to transfer the part of the acquired land admeasuring 28,250 square meters to Goa State Infrastructure Development Corporation Limited for beautification and development of Mala Lake and GSIDC was asked to pay the acquisition cost of the land. Accordingly, Authority decided to transfer 33100 square meters of land @ ₹ 674/- per square meter amounting to ₹ 2.23 crore. The GSIDC started the work of Mala Lake, however not paid the amount of the land acquisition to the Authority. The Authority also sends several reminders to GSIDC asking for said payment. Instead in the year 2006 the Government conveyed to hand over the Mala Lake project to North Goa PDA for carrying out day to day upkeep and maintenance of the project. The Authority expressed their inability to maintain the said lake as the Authority does not have required infrastructure such as man and machinery & maintenance funds, as the lake was not completed and hence cannot be put in use. However the Government could not take any decision over this matter so far.

The matter was discussed several times in the Authority meetings. During 22nd Authority meeting held on 17/10/2008, Shri Manohar Parrikar Hon'ble MLA and member of the Authority suggested that the project of Mala Lake cannot be looked in the isolation and the same has to be considered along with Mala Market complex accordingly steps should be taken for completion of the both. Accordingly, Authority decided to take up the work of Mala market and Mala Lake under PPP Model and appointed M/s. Master & Associates as a consultant for preparation of project report for privatization of Mala lake and Mala market.

After submission of the project report by the consultants, the Authority submitted the proposal to the Government for approval under Public Private Partnership Project. The said proposal was placed before the project appraisal Committee after detail discussion the appraisal Committee of PPP Cell approved the proposal in principle. Further as directed in meeting of the appraisal Committee of PPP Cell, Authority submitted the tender documents of development of Mala market and development/beautification of Mala Lake. And as directed by said Committee after certain modification tender notice was published in national papers and two local papers and also uploaded in official website of Information Publicity Department. In response to this 4 agencies purchased the tender forms, however, only 3 agencies submitted their tenders. Out of this, amount quoted by M/s. Kanaka Infratech Ltd., for ₹ 5.49 crore as a corpus fund was highest. The Government approved the highest bid of M/s. Kanaka Infratech. Accordingly, letter of Intent was issued to them which they have accepted. Accordingly concession agreement was signed with M/s. Kanaka Infratech Ltd., on 5/1/2011 after getting Government approval for the same.

The details of PPP Project are as under:

- 1) The Authority will allot balance FAR of 17050 square meters in the Commercial zone and FAR of 1585 square meters in recreational zone to M/s. Kanaka Infratech Pvt. Ltd. to construct additional Commercial building and M/s. Kanaka Infratech Pvt. Ltd. can sub-lease the commercial building for 60 years and recreational unit for 10+10 years (renewable) to generate revenue.
- 2) The entrepreneur will complete the existing market at his cost and will handover it back to the Authority.

- 3) Authority will get ₹ 5.49 crore as a corpus fund from the entrepreneur and payment on monthly basis of ₹ 5.00 lakh per month for recreational unit.
- 4) Entrepreneur will give 10% built up area free of cost in the business unit to the Authority.
- 5) Entrepreneur will give premium of 2% on sub-lease rentals situated in business unit.
- 6) The entrepreneur will give project development fees of ₹ 3.00 crore to the Authority.
- 7) Entrepreneur will look after the maintenance and security of all i.e. Mala Market Complex Mala Lake and additional commercial building.
- 8) The entrepreneur shall complete the whole projects within 30 months from the date of issue of letter of intent excluding monsoons.

The submission plan submitted by consultant were approved by North Goa PDA from planning point of view and forwarded to Conservation Committee for their approval. Conservation Committee has approved plans with certain modifications. The consultants has incorporated the said modifications and resubmitted the revised plans which are forwarded to the Member Secretary of Conservation Committee, but however, the members still suggested some minor modifications to the façade of the buildings. Accordingly consultants have been asked to revised plans and submit. The consultants have submitted the plans with the modifications suggested by Conservation Committee members which are forwarded to the Member Secretary, Conservation Committee on 15/06/2011.

The developer of the project has started preconstruction works on the site such as cleaning the site, mobilizing men and machinery on the site etc. The developer has also started piling work for testing purpose.

The Committee recommends speedy completion of construction and commencement of the market at Mala, so as to provide relief to the common man of the area. The Committee recommends closure of the Para.

APPENDIX I

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 25/05/2011 AT 11 00 AM

A meeting of the Public Accounts Committee was held on 25/05/2011 at 11 00 am in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2006-2007.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBER

1. Shri Francis D'Souza
2. Shri Pandurang Dhavalikar

GOA LEGISLATURE SECRETARIAT

1. Shri N.B. Subhedar, Secretary Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

AUDIT DEPARTMENT

1. Smt. Devika, Accountant General (Audit)
2. Shri. C. P. Ajitkumar, Sr. Audit Officer.
3. The Committee examined Secretary, Housing and Managing Director, Housing on the para pertaining to Housing.
4. The Committee examined Secretary, Education, the Chairman GBSHSE on the para pertaining to Education Department.
5. The Committee examined Secretary Town and Country Planning, Chief Town Planner, Town and Country Planning on the para pertaining to Town and Country Planning Department.
6. Verbatim proceedings were kept.
7. The Committee adjourned its sitting at 12.17 pm.

APPENDIX II

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 20/06/2011 AT 11 30 AM

A meeting of the Public Accounts Committee was held on 20/06/2011 at 11 30 am in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2006-2007 and 2007-2008.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBER

1. Shri Francis D'Souza
2. Shri Pandurang Dhavalikar
3. Shri Damodar Naik

GOA LEGISLATURE SECRETARIAT

1. Shri N.B. Subhedar, Secretary Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

AUDIT DEPARTMENT

- 1. Smt. Devika, Accountant General (Audit)**
- 2. Audit Officer**

- 3. The Committee examined Secretary, Education and the Director, Education on the para pertaining to Education Department.**

- 4. The Committee examined Secretary Housing and Managing Director, Housing on the para pertaining to Housing.**

- 5. The Committee examined Secretary Town and Country Planning, Chief Town Planner, Town and Country Planning examined the para pertaining to Town and Country Planning Department.**

- 6. The Committee examined Secretary PWD, Chief Engineer, PWD and Executive Engineer PWD on the para pertaining to PWD.**
- 7. The Committee examined Secretary, Revenue and the Land Survey Officer on the paras pertaining to Revenue Department.**

- 8. The Committee examined Secretary, Panchayat Director, Panchayat and Dy. Director, Panchayat on the para pertaining to Panchayati Raj.**

- 9. The Committee examined Secretary Industries, Managing Director, Industrial Development Corporation, Director, Industries and Assistant Director of Industries and Commerce on the para pertaining to Industrial Development Corporation.**

- 10. Verbatim proceedings were kept.**

- 11. The Committee adjourned its sitting at 1.13 pm.**

APPENDIX III

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 06/07/2011 AT 11 30 AM

A meeting of the Public Accounts Committee was held on 06/07/2011 at 11 30 am in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2006-2007 and 2007-2008.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBERS

1. Shri Francis D'Souza
2. Shri Damodar Naik

GOA LEGISLATURE SECRETARIAT

1. Shri N.B. Subhedar, Secretary Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

3. The Committee examined Managing Director, Housing on the para pertaining to Housing.

4. The Committee examined Secretary Industries and Managing Director, Industrial Development Corporation on the para pertaining to Industrial Development Corporation.
5. Verbatim proceedings were kept.
6. The Committee adjourned its sitting at 12.55 pm.

APPENDIX IV

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 07/07/2011 AT 11 30 AM

A meeting of the Public Accounts Committee was held on 07/07/2011 at 11 30 am in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2006-2007 and 2007-2008.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBERS

1. Shri Francis D'Souza
2. Shri Damodar Naik

GOA LEGISLATURE SECRETARIAT

1. Shri N.B. Subhedar, Secretary Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

3. The Committee examined Education, Secretary, Director of Education and Chairman of Goa Education Board on the para pertaining to Education.

4. Verbatim proceedings were kept.
5. The Committee adjourned its sitting at 12.25 pm.

APPENDIX V

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 11/07/2011 AT 11 30 AM

A meeting of the Public Accounts Committee was held on 11/07/2011 at 11 30 am in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2006-2007 and 2007-2008.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBERS

1. Shri Francis D'Souza
2. Shri Damodar Naik

GOA LEGISLATURE SECRETARIAT

1. Shri N.B. Subhedar, Secretary Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

AUDIT DEPARTMENT

1. Smt. Devika, Accountant General (Audit)

2. Shri C. P. Ajitkumar Sr. Audit Officer
- 3 The Committee examined Managing Director, Housing Deputy Conservator Forest, Forest Department and Chief Town Planner on the para pertaining to Housing.
5. The Committee examined Secretary, Town and Country Planning and Chief Town Planner on the para pertaining to Town and Country Planning Department.
6. The Committee examined Director of Panchayats on the para pertaining to Panchayati Raj.
7. Verbatim proceedings were kept.
8. The Committee adjourned its sitting at 1.14 pm.

APPENDIX VI

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 12/07/2011 AT 12 00 NOON

A meeting of the Public Accounts Committee was held on 12/07/2011 at 12 00 noon in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2006-2007 and 2007-2008.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBERS

1. Shri Francis D'Souza
2. Smt. Victoria Fernandes

GOA LEGISLATURE SECRETARIAT

1. Shri N.B. Subhedar, Secretary Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

AUDIT DEPARTMENT

1. Smt. Devika, Accountant General (Audit)
2. Shri S. K. S. Nampoodiry Sr. Audit Officer

3. The Committee examined Secretary, Industries, Director of Industries, Managing Director, Industrial Development Corporation and Ex- Secretary GSIA on the para pertaining to Industrial Development Corporation.

5. Verbatim proceedings were kept.

6. The Committee adjourned its sitting at 1.30 pm.

APPENDIX VII

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 24/08/2011 AT 12 30 PM

A meeting of the Public Accounts Committee was held on 24/08/2011 at 12 30 pm in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2005-06, 2006-07, 2007-08 and 2009-2010.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBERS

1. Shri Francis D'Souza
2. Shri. Deepak Dhavalikar
3. Shri. Damodar Naik

GOA LEGISLATURE SECRETARIAT

1. Shri N. B. Subhedar, Secretary, Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

3. The Committee examined Secretary, Mines, Director of Mines on the para pertaining to Mines Department.
4. The Committee also examined Principal Secretary, Panchayat, Director of Panchayat, Managing Director, Block Development Officer, Pernem and Bardez on the para pertaining to Panchayat.
5. Verbatim proceedings were kept.
6. The Committee adjourned its sitting at 1.35 pm.

APPENDIX VIII

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 29/08/2011 AT 11 30 AM

A meeting of the Public Accounts Committee was held on 29/08/2011 at 11 30 am in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2005-06, 2006-07 and 2009-2010.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBERS

1. Shri Francis D'Souza
2. Smt. Victoria Fernandes
3. Shri. Damodar Naik

GOA LEGISLATURE SECRETARIAT

1. Shri N. B. Subhedar, Secretary, Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

3. The Committee examined Secretary, Mines, Director of Mines and Sr. Dy. TM of Marmugao Port Trust on the para pertaining to Mines Department.
4. The Committee examined Block Development Officer, Bardez on the para pertaining to Panchayat.
5. The Committee examined Director of Health and Joint Secretary of Administrative Reforms Department and Managing Director of Goa State Infrastructure Development Corporation on the para pertaining to Health.
6. Verbatim proceedings were kept.
7. The Committee adjourned its sitting at 1.03 pm.

APPENDIX IX

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 12/09/2011 & 13/09/2011 AT 11 30 AM

A meeting of the Public Accounts Committee was held on 12/09/2011 and continued on 13/09/2011 at 11 30 am in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, wherein the representatives of the Government Departments have been examined in relation to the Audit paras reflected in the Comptroller and Auditor General of India Reports 2005-06, 2006-07, 2007-08 and 2009-2010.

2. Following were present:

CHAIRMAN

Shri Manohar Parrikar

MEMBERS

1. Shri Agnel Fernandes
2. Shri. Deepak Dhavalikar
3. Smt. Victoria Fernandes

AUDIT DEPARTMENT

1. Ms. Devika, Accountant General
2. Shri. C. P. Ajitkumar, Sr. Audit Officer

GOA LEGISLATURE SECRETARIAT

1. Shri N. B. Subhedar, Secretary, Legislature
 2. Shri Uday Bicholkar, Committee Officer
 3. Smt. Celiza Fernandes, Under Secretary
3. The Committee examined the representatives of Mine owners on the para pertaining to Mines Department.
 4. The Committee examined Chief Secretary, Principal Secretary of Health, Director of Health and Joint Secretary of Administrative Reforms Department on the para pertaining to Health.
 5. The Committee examined Director of Panchayat and Block Development Officer, Bardez on the para pertaining to Panchayat.
 6. Verbatim proceedings were kept.
 7. The Committee adjourned its sitting at 12.20 pm on 13th September, 2011.

APPENDIX X

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 1st August, 2014 at 3.00 pm.

A meeting of the Public Accounts Committee was held on 1/08/2014 at 3.00 pm in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, to finalized the Reports for the years 2006-07, 2007-08, 2008-09 and 2009-10.

2. Following were present:

CHAIRMAN

Shri Digambar Kamat

MEMBERS

1. Shri Nilesh Cabral
2. Shri. Kiran Kandolkar
3. Shri Glenn Ticlo
4. Shri Lavoo Mamledar

GOA LEGISLATURE SECRETARIAT

1. Shri N. B. Subhedar, Secretary, Legislature
 2. Shri Uday Bicholkar, Committee Officer
 3. Smt. Celiza Fernandes, Under Secretary
3. A copy of the minutes of the meeting held on 19/11/2013 was circulated to the members of the Committee.

4. The Chairman briefed the members about the Reports to be finalized during the meeting.
5. Verbatim proceedings were kept.
6. The Committee adjourned its sitting at 3.10 pm.

APPENDIX XI

MINUTES OF THE MEETING OF THE PUBLIC ACCOUNTS COMMITTEE HELD ON 11th August, 2014 at 4.00 pm.

A meeting of the Public Accounts Committee was held on 11/08/2014 at 4.00 pm in the Public Accounts Committee room in the Assembly Complex, Porvorim, Goa, to adopt of the draft 69th, 70th, 71st and 72nd Reports of the Public Accounts Committee on the para reflected in the Comptroller and Auditor General of India for the years 2006-07, 2007-08, 2008-09 and 2009-10.

2. Following were present:

CHAIRMAN

Shri Digambar Kamat

MEMBERS

1. Shri Nilesh Cabral
2. Shri. Kiran Kandolkar
3. Shri Glenn Ticlo
4. Shri Lavoo Mamledar

GOA LEGISLATURE SECRETARIAT

1. Shri N. B. Subhedar, Secretary, Legislature
2. Shri Uday Bicholkar, Committee Officer
3. Smt. Celiza Fernandes, Under Secretary

- 3. A copy of the minutes of the meeting held on 1/08/2014 was circulated to the members of the Committee.**
- 4. The draft 69th, 70th, 71st and 72nd Reports of the Public Accounts Committee on the para reflected in the Comptroller and Auditor General of India for the years 2006-07, 2007-08, 2008-09 and 2009-10 was adopted.**
- 5. Verbatim proceedings were kept.**
- 6. The Committee adjourned its sitting at 4.20 pm.**